

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-384(PB)/2017

IN THE MATTER OF:

Bank of India **APPLICANT / PETITIONER**
Vs
Shiv-Vani Energy Ltd. **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Abhishek Anand, Mr. Anand A. Pavgi & Ms. Sunidhi Mittal, Advocates
For the Respondent: Mr. Ashish Virmani, Advocate

ORDER

On the last date of hearing, one last opportunity was given to consider the proposal made by the Corporate Debtor to the Financial Creditor. However, we have been apprised that the aforesaid proposal has now been revised as per the wishes of Financial Creditor and it is again under consideration.

In view of the above, we still grant another opportunity by making it clear that no further adjournment shall be granted and the matter shall be heard on merits.

List the matter on 18th January, 2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Veena